

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4470**  
**TO BE ANSWERED ON 19<sup>TH</sup> MARCH 2026**

**LONG-PENDING LITIGATION CASES INVOLVING OIL PSUs**

**4470.** Shri Saptagiri Sankar Ulaka:  
Dr. Kirsan Namdeo:  
Shri Benny Behanan:  
Shri Harish Chandra Meena:  
Shri Karti P Chidambaram:  
Shri Charanjit Singh Channi:

**पेट्रोलियम और प्राकृतिक गैस मंत्री**

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether it is a fact that a large number of litigation cases involving oil PSUs are pending for more than ten years at various legal forums and if so, the details thereof;
- (b) whether the Government has assessed the financial implications arising from such prolonged litigation cases and if so, the details thereof;
- (c) whether the Government proposes to implement any monitoring mechanisms, including online systems to reduce such litigations; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री (श्री सुरेश गोपी)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS  
(SHRI SURESH GOPI)**

**(a) to (d):** As per information collated from all Oil and Gas Public Sector Undertakings (PSUs), at present around 4,558 are pending for more than 10 years and the total financial implication / contingent liability involved in these cases is approximately ₹ 6386 Crore.

All major Oil and Gas CPSEs have developed an online litigation monitoring system (OLMS), functioning as a centralized, automated, and AI-powered platform for efficient case tracking, legal process management, compliance monitoring and to provide daily case updates of the matters along with order sheets, enabling efficient handling in litigation tracking & discovery adopting digital transformation.

To expedite case resolutions, proactive measures such as filing early hearing applications, requesting mentions for early disposal, and maintaining regular follow-ups and conferences with legal counsels are being implemented. These efforts aim to ensure consistent listing of cases and facilitate prompt resolution of legal matters. Periodic review of cases with the advocates is undertaken to assess all matters which can be settled mutually. These settlements save time by avoiding prolonged legal processes and contribute to substantial cost savings by minimizing legal fees and court expenses.

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